

ELECTION TO THE CENTRAL ADVISORY COMMITTEE OF THE NATIONAL CADET CORPS

THE DEPUTY MINISTER FOR EX-
TERNAL AFFAIRS (SHRI A. K.
CHANDA): Sir, with your permission,
on behalf of the Deputy Minister for
Defence, Shri Satish Chandra, I beg
to move:

"That in pursuance of clause (i)
of sub-section (1) of section 12 of
the National Cadet Corps Act, 1948,
as amended by the National Cadet
Corps (Amendment) Act, 1952, this
Council do proceed to elect, in such
manner as the Chairman may
direct, one member from among
themselves to be a member of the
Central Advisory Committee of the
National Cadet Corps for a term of
one year."

MR. CHAIRMAN: The question is:

"That in pursuance of clause (i)
of sub-section (1) of section 12 of
the National Cadet Corps Act, 1948,
as amended by the National Cadet
Corps (Amendment) Act, 1952, this
Council do proceed to elect, in such
manner as the Chairman may
direct, one member from among
themselves to be a member of the
Central Advisory Committee of the
National Cadet Corps for a term of
one year."

The motion was adopted.

MR. CHAIRMAN: I have to inform
hon. Members that the 21st December
1953, has been fixed as the last date
for receiving nominations and the
23rd December 1953, for holding elec-
tion, if necessary, to the Central Advi-
sory Committee of the National Cadet
Corps.

The nominations will be received
in the Council Notice Office up to
3 P.M. on the 21st. The election
which will be conducted in accordance
with the system of proportional re-
presentation by means of the single

transferable vote, will, if necessary,
be held in the Secretary's room
(Room No. 29), Ground Floor, Parlia-
ment House, between the hours of
3 P.M. and 6 P.M. on the 23rd.

MANIPUR COURT-FEES (AMENDMENT AND VALIDATION) BILL, 1952

MR. CHAIRMAN: I have to inform
hon. Members that under sub-rule (2)
of Rule 162 of the Rules of Procedure
and Conduct of Business in the Coun-
cil of States, I have allotted half an
hour for the completion of all stages
involved in the consideration and re-
turn of the Manipur Court-fees
(Amendment and Validation) Bill,
1952, by the Council of States, in-
cluding the consideration and passing
of the amendments, if any, to the Bill.

PROF. G. RANGA (Andhra): Sir,
only half an hour is fixed for it?

MR. CHAIRMAN: It took only ten
minutes in the other House.

THE MINISTER FOR HOME AF-
FAIRS AND STATES (DR. K. N.
KATJU): I think it will take even a
shorter time. Sir, I beg to move:

"That the Bill to amend the Court-
fees Act, 1870, in its application to
the State of Manipur, for the pur-
pose of giving effect in that State to
certain amendments made in that
Act by Assam Act VIII of 1950, and
to validate the levy of court-fees
in certain cases, as passed by the
House of the People, be taken into
consideration."

Sir, this is a very short matter, and
the purpose of this Bill has been ex-
plained in the Statement of Objects
and Reasons. In the year 1950, the
State of Manipur was integrated with
India and by the Part 'C' States
(Laws) Act, 1950, the Court-fees Act
—a Central Act—was made applica-
ble to the State of Manipur. Hon.